

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3612
ANSWERED ON 23RD MARCH, 2017

LAWS FOR IMPOUNDED VEHICLES

3612. DR. ARUN KUMAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is contemplating any central law and sub-laws for the States wherein accused in the case will be prosecuted and pre-requisite condition of producing the impounded vehicle in the case is likely to be removed thereby preserving the environment, engaged land and avoiding money loss;
- (b) if so, the details thereof and the time by which the new legislation is likely to be enacted;
- (c) if not, whether Government is contemplating any other alternative in the said issue; and
- (d) if so, the details thereof?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (d) No Madam. No such proposal is under consideration in this Ministry.
